

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

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O.A.No.418/99

Hon'ble Shri Justice V.Rajagopala Reddy, VC(J)
Hon'ble Shri Govindan S. Tampi, Member(A)

New Delhi, this the 16th day of October, 2000

Ex. Constable (Driver) Phool Kumar
No.1375/DAP
S/o Shri Jage Ram
R/o Vill.-Som Channa, P.S.-Sanpla
District - Rohtak, Haryana. Applicant

(By Advocate: Shri Sachin Chauhan proxy of Shri
Shankar Raghav)

Versus

1. Union of India through
the Secretary,
Ministry of Home Affairs,
North Block,
New Delhi-110001.
2. Commissioner of Police,
Police Headquarters,
M.S.O. Building,
New Delhi.
3. Sr. Addl. Commissioner of Police,
A.P.&T, Police Headquarters,
I.P.Estate, M.S.O. Building,
New Delhi.
4. Dy. Commissioner of Police,
2nd Bn, Kingsway Camp
New Police Lines,
Delhi. Respondents

(By Advocate: Mrs. Sumedha Sharma)

O R D E R (Oral)

By Justice V. Rajagopala Reddy:

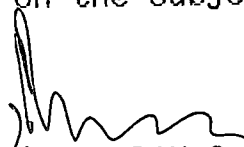
Heard the counsel for the applicants and the
respondents.

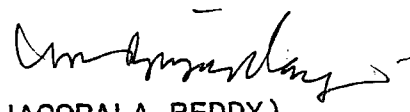
2. In this case ^{CAA} ~~the notice issued~~ the
^{✓ Review} order passed by the authority exercising the power of
Review under Rule 25.B of the Delhi Police (Punishment
and Appeal) Rules (for short the rules) ^{✓ is} ~~is~~ under
challenge.

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3. The Full Bench in Head Constable Rajpal Singh Vs. Union of India & Others (in OA No.77/97) & batch has taken the view that Rule 25.B of the rules is ultra vires and consequently struck it down.

4. In view of the above, the OA is ~~accordingly~~ allowed and the respondents are directed to reinstate the applicant within a period of three months from the date of receipt of a copy of this order with all consequential benefits as per the rules on the subject. We do not order costs.


(GOVINDAN S. TAMPI)
MEMBER(A)


(V. RAJAGOPALA REDDY)
VICE CHAIRMAN(J)

/RAO/